

units registered in West Bengal under the Industrial Development and Regulation Act to shift from West Bengal to other States; if not, the reasons therefor; and

(c) the steps Government propose to take not only to discourage the shifting of such units from West Bengal but also to completely ban such shifting?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Three applications for change of location from Calcutta to areas outside Calcutta were registered in the SIA in the year 1981 and 1982 (up to 1st July). None of these were approved. However, under the present policy the State Governments are also empowered to permit such change of location from any area to a notified backward area in the same State. The details of such approvals, if any, given by the State Government would be available with the State Government of West Bengal.

(b) eYs. The State Government of West Bengal is consulted by the Central Government before permitting the units to change their locations from West Bengal to other States.

(c) A definite policy governing the shifting of units from one State to another is being strictly enforced by the Government.

Bringing integration of J. & K. State at par with other States

2148. **SHRI MADHAV RAO SCINDIA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) what progress has so far been made for integrating Jammu & Kashmir State with the Union of India so as to bring it at par with other States of the Union; and

(b) what further steps are contemplated in that direction in view of the Consensus expressed in Parliament

for bringing that State at par with other States of the Union?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). Article 370 of the Constitution, regulates the constitutional relationship of the State of Jammu & Kashmir with the Union of India. A number of provisions of the Constitution have been made applicable to Jammu and Kashmir from time to time under this article with the concurrence of the State Government.

Setting up of Third World Atomic Energy Agency

2147. **SHRI R. P. GAEKWAD:** Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering a proposal to constitute a Third World Atomic Energy Agency in cooperation with Latin America, Asia and Africa;

(b) whether the Third World countries having nuclear research and atomic energy centres had been contracted for this purpose; and

(c) if so, the reaction of these countries?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) to (c). There is no such proposal.

Nuclear Cooperation among Third World Countries

2148. **SHRI R. P. GAEKWAD:** Will the PRIME MINISTER be pleased to state:

(a) whether a proposal is under consideration of the Government for nuclear cooperation among the Third World countries;

(b) whether the developing countries having nuclear technology are